

With these words, I commend the Excess Demands to the House.

MR. DEPUTY-SPEAKER: I have no alternative but to put the demands to the House in the absence of the opposition. The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1971, in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 2, 4, 6, 8, 14, 25, 34, 39, 42, 43, 45, 48, 51, 53, 54, 61, 73, 77, 78, 89, 96, 105, 115, 119, 127 and 137."

The motion was adopted.

17.28 hrs.

APPROPRIATION (NO. 6) BILL*
1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1971, in excess of the amounts granted for those services and for that year.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1971, in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI K. R. GANESH: I introduce the Bill.

I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1971, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1971, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR DEPUTY-SPEAKER: We take up clause-by-clause consideration.

The question is:

"That clauses 2, and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I beg to move:

"That the Bill be passed."

MR DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 27-11-72 Introduced with the recommendation of the President.

‡Moved with the recommendations of the President.